GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

RAJYA SABHA

UNSTARRED QUESTION NO: 1949 (TO BE ANSWERED ON THE 7th August 2023)

MERGER OF VISTARA AIRLINES WITH AIR INDIA

1949. SHRI NARANBHAI J. RATHWA SHRI RAJMANI PATEL

Will the Minister of CIVIL AVIATION be pleased to state:-

- a) whether Government is aware that Air India has decided to merge Vistara Airlines without taking the approvals from Director General Civil Aviation (DGCA) and other regulatory authorities;
- (b) if so, the details and the reasons therefor; and
- (c) whether DGCA will investigate and examine the mega merger on competition issues and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

- (a) & (b): As of now, no such proposal has been received in Directorate General of Civil Aviation (DGCA)/Ministry of Civil Aviation from Air India or Vistara Airlines. However, M/s Air India Ltd. has informed that application to the Competition Commission of India (CCI) has been sought under Section 6(2) of Competition Act, 2002 by parties to the merger transaction. Air India has, along with the merging entities, filed the Scheme of Amalgamation for approval by the National Company Law Tribunal (Chandigarh bench) as required under sections 230-232 of Companies Act 2013.
- (c): Competition issues are under the purview of Competition Commission of India(CCI) and DGCA does not have any role in the matter.
